

**O.A. No. 582 of 2012**

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Gurubari Sethi.....Applicant  
Vs  
Union of India & Ors.....Respondents

**Order dated: 06.08.2012**

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)  
&  
Hon'ble Shri A. K. Patnaik, Member (Judl.)

Heard Mr. R.K.Das, Ld. Counsel for the applicant and Mr. D.K.Bhera, Ld. Additional Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. The applicant, who was appointed as casual labourer w.e.f. 20.04.1992 and was granted temporary status w.e.f. 05.08.2008, has filed this O.A. seeking direction to the Respondents to regularize the service of the applicant with effect from the date the juniors to the applicant have been regularized.

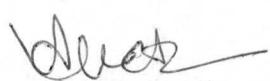
3. It is submitted by the Ld. Counsel for the applicant that the representation preferred by the applicant vide Annexure-3 dated 21.10.2011 has not yet been considered and is still pending. Mr. Das, Ld. Counsel for the applicant submitted that he will be satisfied if a direction is

given to Respondent No.2 to consider and dispose of the pending representation.

4. Having heard Ld. Counsel for the applicant, without entering into the merit of this case, we direct Respondent No.2 to consider the representation vide Annexue-3 and pass a reasoned order within a period of 60 days from the date of communication of this order .

5. With the aforesaid observation and direction, the O.A. stands disposed of at the stage of admission itself.

6. Copy of this order along with paper book be transmitted to the Respondents and free copies of this order be also handed over to the Ld. Counsel appearing for the parties.

  
MEMBER (Judl.)

  
MEMBER(Admn.)

RK